

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.113
C.P.(IB)/205(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Khodabhai Ghusabhai Thumar

.....Applicant

V/s

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

Order delivered on: 09/10/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rajesh Bohra, Adv. Ms. Sangeeta Bohra, Adv.

For the Respondent :

ORDER

This is an application filed under Section 94 of the IBC, 2016 for initiation of insolvency resolution process. Since the constitutional validity of Section 95 as regards initiation of insolvency resolution process against a personal guarantor is under challenge before the Hon'ble Supreme Court and the decision thereon may have bearing on to the petition under Section 94 also, the hearing of the matter is deferred to 10.11.2023.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)